CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 86856 of 2014

(Arising out of Order-in-Original No. 7/ST-II/RS/2014 dated 18-2-2014 passed by the Commissioner of ST, Mumbai)

.........Appellant

PCS TECHNOLOGY LTD
7th Floor, Technocity
Plot No. X-5/3, MIDC
Mumbai 400701.

VERSUS

Commissioner of Service Tax – MUMBAI-II ....Respondent
4th Floor, New Central Excise Building
Maharshi Karve Road
Churchgate, Mumbai-400 020.

APPERANCE:

Shri M.H. Patil, Advocate for the Appellant
Shri M. Suresh, Jt. Commissioner, Authorised Representative for the Respondent

CORAM:
HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85103/2020

Date of Hearing: 23-01-2020
Date of Decision: 23-01-2020

PER: CORAM

Learned Counsel for the appellant informs that assessee has assured coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and declaration has been duly accepted.

2. We have heard Learned Authorised Representative.

3. In view of this circumstance, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John